protection to wild animalg under Section 36 of the Wild Life (Protection) Act, 1972.

- (b) No. Sir.
- (c) Does not arise.

#### Arrest of Tibetans

2752 SHRI SHIVA CHANDRA JHA: Will the Minister of HOME AFFAIRS be pleased to state;

- (a) whether some Tibetan3 have beenarrested in the country in the last one month;
- (b) if so, how many and at what places; and
- (c) what is the number of Tibetans who are still in jail and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS {SHRI NIHAR RANJAN LASKAR): (a) and (b) Yes, Sir. 1465 Tibetan Refugees were arrested in Delhi for breach of prohibitory orders under section 144 Cr. P. C. 4 persons were arrested in Dehradun.

(c) None.

2753. [Transferred to the 21st Man-h, 1983].

# **Consignment Of Nuclear Fuel from** France

2754. SHRI SHIVA CHANDRA JHA: Will the PRIME MINISTER be pleased to state:

- (a) whether Government have received any consignment of nuclear fuel for the Tarapur Atomic Plant from France as per the agreement;
  - (b) if so, when; and
- (c) if the answer to part (a) above be in negative, what are the reasons therefor?

THE PRIME MINISTER (SHRIMATI INDIRA GANDHI): (a) No, Sir.

- Ob) Does not arise.
- (c) India and France signed an Agreement on 26th NoveTnber, 1982 wherein France agree<sup>^</sup> to supply the enriched Uranium needs of the Tarapur Atomic Power Station, in lieu of the US, and within- the framework of the 1963 Co-operation Agreement between India and US on the subject,

to Questions

A commercial contract to enable supply has just been concluded on 21st March, 1983. the two Governments having accorded their approvals to the contents of the draft contract initialled earlier. With this French supplies are expected to commence 'shortly.

# **Dadri Cement factory**

2755. SHRI MURLIDHAR CHAN-DRAKANT BHANDARE. Will the Minister of INDUSTRY be pleased to 'state:

- (a) what are the details of the Peru formance of Cement Factory, Charkhi Dadri after its take-over by Government;
- (b) the manner in which funds Prow vided by Government to the Cement Corporation of India for the above unit were utilised;
- (c) what i<sub>s</sub> the capacity of the plant before take-over and after its takeover;
- (d) whether all the units have been rehabilitated-
- (e) if not, what are the reasons for nonrehabilitating of the units; and
- (f) whether there future is planning in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI VIRBHADRA SINGH); (a) The Charkhi Dadri FacTory has produced 0.27 lakh tonnes of cement in 1981-82 and 1.23 lakh tonnes in 1932-83, upto February, 1983. The factory has made a provisional net profit o' Rs. 59 lakhs in 1982-83 upto February 1983  $a_s$  against  $_a$   $^{los}$ s of  $^R$ s. 2 lakhs incurred in 1981-

- (c) The capacity of this unit before acquisition was 750 tonnes Per day comprising of 2 kilns of 500 tonnes per day and 250 tonnes per day. After acquisition of the unit, kiln of 250 tonnes per day was discarded as it had outlived its normal life. The present capacity of the unit  $i_s$  500 tonnes per day.
- (b) and (d) to (f) Th<sub>e</sub> Cement Corporation of India (CCI) has drawn up a rehabilitation programme for the unit involving a capital outlay of Rs. 470|-lakhs. Of th<sub>e</sub> fund<sub>s</sub> provided by th<sub>e</sub> Government, CCI had already incurred an expenditure of Rs. 271 lakh<sub>s</sub> so far on items such a<sub>3</sub> civil works, purchase of plant and machinery, establishment expenditure, fixed assets taken over and margin money. The CCI proposes to carry <sub>0</sub>ut major repairs and complete the rehabilitation programme by the end of 1983-84.

# Payment of dues to the workers of Dadri Cement Factory

2756 SHRI MURLIDHAR CHAN-DRAKANT BHANDARE: Will the Minister of INDUSTRY be pleased to state:

- (a) whether the Dalmia Management paid the dues of the workers belonging to Cement Factory, Charkhi Dadri, Haryana, at the time of its closure on the 18th March, 1980,
- (b) what  $ar_e$  the detail<sub>fi</sub> of all such dues of the workers;

(c) what steps Government have taken  $_{So}$  fa $_{r}$  or likely to take in the nea $_{r}$  future for their payments;

to Questions

- (d) whether it i<sub>s</sub> a fact that the amount provided by Government in the Act No. 3i of 198i to meet with the past liabilities relating to the above said\* cement factory fall short against the liabilities; an<i
- (e) if so, what are the details of the past liabilities of the said Company anj the amount provided for pay ment?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI VTRBHADRA SINGH): (a) and (b) According to Statement of Affair, as on 15-5-80 filed <sup>D</sup>y the Director of Dalmia Dadri Cement Limited in the Punjab and Haryana High Court, a sum of Rs. 70.52 lakh, were due to the employees as against Rs. 15.76 lakhs from them, details of which are given in the statement attached

(c) to (e) Fo<sub>r</sub> purpose <sup>01</sup> discharging liabilities, including past due<sub>s</sub> to the workers, a Commissioner of Payments has been appointed, in accordance with th<sub>e</sub> provisions- of th<sub>e</sub> Dalmia Dadri Cement Limited (Acquisition and Transfer of Undertakings) Act, 1981 A sum of Rs. 84.87 lakhg has been placed at hi<sub>s</sub> disposal as per Section 7 of th<sub>e</sub> Act. Precise details of past liabilities will b<sub>e</sub> known only after all the claims are recovered and scrutinised by the Commissioner of Payments

### Annexure

Dues to from the workers as per the Statement of Affairs as on 15-5-1980 filed by the Director
of Dalmia Dadri Cement Limited in Punjab & Haryana High Court, Chandigarh
and with Deputy Official Liquidator attached thereto.

(A) Dues to Employees

5	. Wages expenses	(*)		35	- 61		25.75	48.88	681642
4.	Outstanding bonus .	*:	*			5			9440.84
3	Unchimed wages (old)		3.70	•	3	16	9	*	9866 .47
2.	Unclaimed wages (quarry)	•	•	ě	4	9	¥	Χ.,	113913.28
Ι,	Unclaimed wages (factory)				100	*	7.6	00	3450.00
e									